

MR. SPEAKER: Are you reading something?

SHRI JAGDISH TYTLER: I am putting a supplementary.

MR. SPEAKER: Please make it short.

SHRI JAGDISH TYTLER: This deduction is made from the cane-growers for some development activities. If this is a fact, may I know what steps Government propose to take to stop to these deductions without proper legal sanction?

SHRI BIRENDRA SINGH RAO: I do not know about any illegal deductions being made by the cooperative mills in UP. I will find out if the hon. member so desires. The arrears in UP are less in the case of cooperative sector than private mills. In the case of private mills, the arrears amount to 53.6 per cent while in the cooperative sector it is only 12 per cent. That will prove that the cooperative mills are doing much better than the private sector in the matter of payment.

श्री मलिक एम० एम० ए० खान : मैंने इसी सदन में इससे पहले भी मंत्री से न्यौली शुगर फैक्ट्री एटा के मिलसिले में मालम किया था और उनको पत्र भी लिखा था। मंत्री महोदय ने जवाब दिया था कि हम पेमेंट कराएंगे और अगर पेमेंट नहीं होगा तो फैक्ट्री के खिन्नाफ एक्शन लेंगे।

न्यौली शुगर फैक्ट्री, एटा के मिलसिले में जिसमें आज तक काश्तकारों को पेमेंट नहीं किया गया, जब मंत्री महोदय ने इस सदन में वायदा किया कि पेमेंट करायेंगे, तो वह क्या एक्शन लेने की कोशिश करेंगे ?

श्री बीरेन्द्र सिंह राव : न्यौली शुगर मिल का 10 लाख रुपया बकाया है, उसको कम कराने के लिये हम कोशिश कर रहे हैं।

श्री मलिक एम० एम० ए० खान : काश्तकारों को पेमेंट कराने का सवाल है।

श्री बीरेन्द्र सिंह राव : पेमेंट की रकम कम कराने की बात कर रहा हूँ। (व्यवधान) यह बिल्कुल बही है, जो आप चाह रहे हैं। जितना बकाया है, उसको षटाने की बात है।

श्री मलिक एम० एम० ए० खान : मैं 4 महीने पहले लिख चुका हूँ, लेकिन मंत्री महोदय ने अभी तक कुछ नहीं किया है।

श्री धनिक लाल मंडल : इस बात को दृष्टिगत रखते हुए कि साकरी, लोहट और रयाम मिलों के जिम्मे किमानों का 1972 से लेकर आज तक बकाया चला आ रहा है और वह लगभग 2 करोड़ से ऊपर है। 1977 में जब यह चीनी मिल ली गई सरकार की तरफ से तो पार्ट पेमेंट हुआ। किसानों को आंशिक रूप से राशि का भुगतान किया गया। अब जो वर्तमान मन्त्री है, उन्होंने राष्ट्रपति शासन काल में यह आश्वासन दिया था कि अगर उनकी सरकार आयेगी तो किसानों की जो बकाया राशि है उसका भुगतान किया जायेगा। अब भागनीय मंत्री जी जो यह कहते हैं कि इस मानसून में यह सभव नहीं होगा, तो यह कब तक होगा ?

श्री बीरेन्द्र सिंह राव : मैंने इसका उत्तर पार्ट 'सी' में दे दिया है। मैं तो यही अर्ज कर सकता हूँ कि स्टेट गवर्नमेंट ने जो वायदा हमसे किया है, उसको पूरा करने का दबाव हम कायम रखेंगे।

श्री धनिक लाल मंडल : अभी सभव नहीं है, तो कब तक यह हो सकेगा ?

श्री बीरेन्द्र सिंह राव : यह स्टेट गवर्नमेंट का काम है, जिम्मेदारी उनकी है। जैसा मैंने अर्ज किया, उनमें पूछकर तत्ता दगा कि कब तक करा सकते हैं।

SHRI JYOTIRMOY BOSU: Will the hon. Minister kindly tell us, besides the sugar mill at Padrauna with which I expect a Minister of your Cabinet is connected, which is the other sister concern which has a so got arrears like Padrauna?

श्री बीरेन्द्र सिंह राव : सारा 2 पेज का स्टेटमेंट मैंने मेम्बर साहब को दे दिया है।

श्री ज्योतिर्मय बसु : आप देख लीजिये, मिस्टर कन्सर्न है, दूसरा शुगर मिल है।

F.C.I. Godowns in U.P. without Stock of Wheat, Rice and Sugar

*411. SHRI ZAINUL BASHEER: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation godowns in U.P. deal frequently without any stock of wheat, rice and sugar;

(b) whether any complaint in this matter has been received from the Government of U.P.; and

(c) if so, what action has been taken thereon?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) No, Sir.

(b) and (c) Yes, Sir. On certain occasions there were low stocks of wheat, rice and sugar in the Food Corporation of India godowns in the revenue Districts of Ballia, Ghazipur, Azamgarh, Sultanpur and Raibareilly. Action was promptly taken to replenish the stocks in these areas by inter-state|intra-state movement,

SHRI ZAINUL BASHER: I would like to know from the hon. Minister what was the demand of the UP Government for wheat, rice and sugar from December to June and how much was supplied against the demand? Whether not once but again and again, the UP Government did remind the Central Government about the non-availability of these commodities and what steps have been taken by the Government to meet the full demand of these districts? Whether the Government has also received a complaint of non-cooperation of FCI with the civil supply authorities of UP? What is the action that Government propose to take?

SHRI BIRENDRA SINGH RAO: Mr. Speaker, Sir, I have already said that stocks were low in the month of May. But we took certain steps and the position has improved in the month of June. I can give the figures of off-take in U.P. monthwise to the hon. Member. In the month of May, 1,06,000 tonnes of wheat, was lifted and rice lifted was 45,000 tonnes. Similarly in April the wheat lifted was 1,04,000 tonnes and rice lifted was 52,000 tonnes. We had consider the demand of the Government of U.P. for these months. I can give the

figures for all the months if the hon. Members are interested, but the quantity lifted is according to the requirement of the Government for their State.

SHRI ZAINUL BASHER: He has not replied to my question. I have asked what was the demand from December to June of wheat, rice and sugar and what was supplied against that demand. That is my question.

SHRI BIRENDRA SINGH RAO: The demand has been met in full because there has been no shortfall in the supply in U.P. It is a different matter that in certain districts; there were not enough stocks, but the demand was met out of other stores.

SHRI ZAINUL BASHER: I have put a specific question, what were the actual demands from December to June and how much against these demands was met by the Central Government.

SHRI BIRENDRA SINGH RAO: As I have said. I do not have the figures of the actual demand made by U.P. That I can supply if the hon. Member is interested, but the demand made by the State Government is based on its own assessment. Then, while allocating foodgrains or supplying foodgrains to the State, the FCI and Government take into consideration also the stock position of foodgrains within the State itself and according to that we arrange supplies if needed, but the demand of the Government in the matter of foodgrains in U.P. has been fully met every month so far.

SHRI ZAINUL BASHER: How can I believe that it is fully met? He is not giving the demands and he is not telling how much against these demands he has supplied. We expect that answer.

MR. SPEAKER: You can give fresh notice.

SHRI ZAINUL BASHER: There is no question of a fresh notice. The Minister should have come fully prepared in this regard.

SHRI BIRENDRA SINGH RAO: I have stated in detail that the demand of the Government for food-grains for its distribution system has been fully met.

SHRI ZAINUL BASHER: How ?

SHRI BIRENDRA SINGH RAO: Because the State Government has made intents on FCI paid for it and taken their foodgrains. This is how it has been done.

MR. SPEAKER: Mr. Panigrahi.

SHRI ZAINUL BASHER: Sir, I have to put another Supplementary question.

MR. SPEAKER: You have put two questions already.

SHRI ZAINUL BASHER: No, Sir. I have to put the second Supplementary. I would like to know (a) whether there was a complaint that the food-for-work programme in U.P. suffered a set-back due to non-availability of sufficient food stocks in FCI godowns, and (b) what is the estimated demand of U.P. for the food-for-work programme from June to September next, and how much against this demand the Government is going to supply month-wise.

SHRI BIRENDRA SINGH RAO: Sir. I would require a separate notice for specific questions in respect of food-for-work and the demands for that programme only. But so far as I know, food-for-work programme has not suffered in U.P. on account of shortage of foodgrains.

SHRI ZAINUL BASHER: Mr. Speaker, Sir, my question is related to the availability of food stocks in FCI godowns. FCI godowns also supply food for food-for-work

scheme. Therefore, it is not necessary that I should give a separate notice.

MR. SPEAKER: No, he requires notice.

SHRI CHINTAMANI PANIGRAHI: The Minister says that the demand of the U.P. Government has been fully met, but the simple information we would like to know from him is this: what was the actual demand so far as wheat, rice and sugar were concerned, and what were the actual quantities supplied?

MR. SPEAKER: He has said he has met the total demand.

SHRI CHINTAMANI PANIGRAHI: Unless we know the demand, how do we know how much has been supplied?

SHRI BIRENDRA SINGH RAO: I have already said that regarding the total demand of the U.P. Government from month to month, I do not have the figures at present.

PROF. K. K. TEWARY: I am afraid this is no answer. The Minister says that he does not have the figures month-wise. Still he maintains that the demands have been met. What does it mean?—that he is making a general statement. He should have come prepared because this is a specific question. Therefore, he should give us the figures month-wise, and only then can he make the statement that the demands month-wise have been met. So, please ask him to come prepared and postpone the question.

SHRI BIRENDRA SINGH RAO: The question did not ask for the demand of the U.P. Government from month to month. They want to know certain allocations, but that is not relevant in my opinion because even now in U.P. we have got food stocks enough to last for nearly two months, and there has never been shortage of foodgrains in U.P., so that there is no question of the Food for Work Programme suffering.

(Interruptions).

MR. SPEAKER: Please do not take up the time of the House. You give fresh notice, and the statistics will be provided.

Elephants causing damage in Andaman and Nicobar Islands

*412. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE be pleased to lay a statement showing:

(a) whether it is a fact that the Forest Department owned elephants are causing frequent damage to crops, properties and loss of human lives in the Union Territory of Andaman and Nicobar Islands for the last two years;

(b) if so, how many persons were killed by Forest Department owned elephants and the number of cases of damage by elephants, Tehsil-wise;

(c) whether Government have paid compensation to the families of the deceased and if so, the details thereof; and

(d) whether compensation was paid to the cultivators for damage of their crops, properties and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) Occasionally he elephants maintained by the Forest Department in Union Territory of Andaman and Nicobar Islands do cause damage to crops and property; but, killing of human beings is not common.

(b) During 1978-79, no one was killed. Two persons were killed in 1979-80 and one person has been killed during the current year so far. Two of the deceased persons were departmental employees and one was a private individual. The number of incidents Tehsil-wise involving damage

to crops and properties during the last two years are as follows:—

Name of Tehsil	1978-79	1979-80
Ferragunj	1	19
Rangat	47	21
Mayabander	2	1
Diglipur	32	6
Port Blair	—	2

(c) So far no compensation has been paid to the families of the deceased departmental employees as per the Workmen's Compensation Act, 1923 as their cases are still under settlement.

An amount of Rs. 1000 has been paid to the family of the private individual killed as an interim relief.

(d) Yes, Sir. During 1978-79 and 1979-80 amount of Rs. 8747 and Rs. 5339 respectively was paid to the cultivators for damage of their crops.

SHRI MANORANJAN BHAKTA: I have carefully gone through the reply given by the hon. Minister. He has agreed that the elephants owned by the Forest Department were let loose in the revenue villages and that is why this much of damage has been caused, though he has under-estimated the number of persons killed and the damage caused to property and crops. I would like to know specifically whether it is a fact that in many parts of the country, like Assam, where the Forest Department owns elephants for their work, they are not let loose in the revenue villages, whether the same thing is not applicable to the Andaman and Nicobar Islands; if it is applicable to the Union Territory, why this negligence of the Forest Department causing the death of three persons?

Not only that. May I know whether he is aware that a pregnant lady was killed by an elephant owned by the Forest Department, since he has not mentioned it in his statement? May